

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH, JABALPUR

CIRCUIT SITTING AT INDORE

O.A.NO.395/2002

Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Shri R.K.Upadhyaya, Member (A)

Indore, this the 13th day of August, 2003

Umabai wd/o Makkulal ... Applicant

(As per memo of parties)

(By Advocate: Sh. S.N.Soni, ~~xxxxxx~~ proxy of
Smt. Vinita Phaye)

Versus

Union of India & Others

(As per mem. of parties) ... Respondents

(By Advocate: Smt. S.R.Waghmare)

O R D E R (Oral)

By Shri Shanker Raju, Member (J)

As the second wife is not entitled
for family pension but the children are entitled,
respondents' counsel states that the claim
regarding family pension is being considered.

2. In view of the above, OA is disposed
of with a direction to the respondents to
consider the claim of the applicant, i.e.,
children of the deceased, within two months
from the date of receipt of a copy of this order
and necessary payments are to be disbursed to
the children of the deceased. No costs.

Issue 'DASTI'.

(R.K.UPADHYAYA)
MEMBER (A)

S. Raju
(SHANKER RAJU)
MEMBER (J)

/rao/